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NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

|                                  |                                   |
|----------------------------------|-----------------------------------|
| TRANSFER PETITION NO.            |                                   |
| COMPANY PETITION/APPLICATION NO. | CA No. /103/252/HDB/2017          |
| NAME OF THE COMPANY              | Sravanthi Developers Pvt Ltd      |
| NAME OF THE PETITIONER(S)        | Sravanthi Developers Pvt Ltd      |
| NAME OF THE RESPONDENT(S)        | Registrar of Companies, Hyderabad |
| UNDER SECTION                    | 252                               |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation           | E-mail & Telephone No. | Signature |
|------------------------|-----------------------|------------------------|-----------|
| V. Venkata Rami Reddy  | Counsel for Applicant | 9542239039             | V.V.R.    |
|                        |                       |                        |           |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
|                        |             |                        |           |
|                        |             |                        |           |

Heard Shri V. Venkata Rami Reddy, Learned Counsel for the Petitioner.

The RoC has filed a report dated 17.10.2017, by inter-alia stating that the Tribunal may direct the petitioner to file all pending returns namely annual returns (E-Form MGT-7) with fees and additional fees as prescribed under the provisions of the Companies Act, 2013 and Petitioner may also be directed to ensure statutory compliance of applicable provisions of the Companies Act, 2013 without any delay in future. In view of the above, we direct the Petitioner to comply with the above requirement as mentioned by the RoC and also file an affidavit giving an undertaking not to commit similar violations in future, subject to the satisfaction of the RoC.

Post the case on 27.10.2017.

Member (T)

bm

Member (J)